



BENCH-I

107

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P(1B) No.557/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10th January 2018, 10.30 A.M

Name of the Company		Gautam Kumar Roy -Versus-Dooteriah & Kalej Vally Tea Estate Pvt.Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Arun Gupta, FCA

IRP- C-Laitbor 10/1/18

1. M. S. Sann

operator creditor. M. S. Sann

10/1/18

O R D E R

Ld. Pr. CA for the Interim Resolution Professional (IRP) as well as the Ld. Counsel for the operational creditor and the corporate debtor is present.

IRP has filed the progress report which may be taken on record.

Ld. Counsel for the corporate debtor has submitted that since both the parties have entered into a compromise, the proceedings may be closed. After admission of an insolvency petition we do not have any power to close a proceeding under Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

Corporate debtor is directed to fully cooperate with the IRP.

Ld. Counsel for the corporate debtor has made a submissions that the salary of about 2000 workers is held up and IRP is not cooperating. IRP is directed to look into the matter and take appropriate steps to keep the company as an on-going concern.

Ld. Pr. CA appearing on behalf of IRP has informed that IRP could not make any contact with the corporate debtor as they have no registered office and the letter sent under Speed Post has been returned undelivered. Ld. Counsel for the corporate debtor is present in Court and he is giving the correct detail of the corporate debtor's address. IRP is directed to take appropriate action as per law regarding the grievances raised by the corporate debtor.

List it on 17/01/2018.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)